

[Shri Iqbal Singh]

gesan, I beg to lay on the Table a copy each of the following:

- (1) Certified Accounts of the Oil and Natural Gas Commission for the year 1963-64 together with the Audit Report thereon, under sub-sec. (4) of sec. 22 of the Oil and Natural Gas Commission Act, 1959; and
- (2) Statement explaining the reasons for delay in laying the above Accounts.

[Placed in Library. See No. LT-6276/66].

12.12-1¼ hrs.

RE: PLANNING MINISTER'S
STATEMENT ON HIS VISIT
TO U.S.A.

Shrimati Renu Chakravartty (Barackpore): A little while ago I had given a short notice question on one important matter. We were told that on his visit to the USA recently the Planning Minister, Shri Asoka Mehta, would make a statement after he returned. Now he has come back. Three days have passed. I had already given notice of a privilege motion. Today I find a news item which says 'Mehta awaits clearance from Washington'. How long are we to wait for the promised statement? Three days have passed. The whole world knows about it and only this Parliament cannot be taken into confidence about this matter. We would like to know what has happened.

The Leader of the House (Shri Satya Narayan Sinha): Government are going to make a statement on the 13th day after tomorrow.

Shri Daji (Indore): Why should it take so long?

Shrimati Renu Chakravartty: Because we cannot raise a discussion on it. That is really what they are angling for. Parliament is going to adjourn on the 17th and if it is made

day after tomorrow, very little time will be left so that it will not be possible to have a discussion on that. Also, first they want to get President Johnson's O.K. before they make their statement here.

Shri H. N. Mukerjee (Calcutta Central): There have been press reports about this. There is one in which the name of the correspondent has been given. In the *Sunday Standard* of 8th May the Express News Service correspondent, Shri T. V. Parasuram, says—I take it that the correspondent takes responsibility for the statement—that 'Mr. Asoka Mehta, just before he left the World Bank building for the airport to catch an Air India plane in New York showed Mr. Woods, President of the World Bank, those parts of his statement which deal with his talks with the Bank, when he speaks before Parliament, so as to ensure that there are no misunderstandings or contradictions later'. Today papers like *The Statesman* report that the delay in the statement is to ensure that synchronisation with what is said by some 'big bug' in America takes place. This is contempt of Parliament, if anything. Mr. Mehta was here yesterday, lolling about. He did not have the courtesy to tell us at least that he was preparing the document and would present a statement. I do not understand this kind of procedure.

In our papers, which have nothing to do with the anti-American campaign in this country, which we are supposed to carry on—and we do it, because we have good reasons to do so—in the papers there are reports of this description.

I am asking for a ruling from you. This Parliament will not listen to the statement unless there is a denial of this statement in the press that the statement tentatively prepared was shown by Mr. Asoka Mehta to Mr. Woods or God knows who. This kind of thing must stop. We are not going

to listen to the statement even. Parliament must not be treated in this kind of fashion.

Shrimati Renu Chakravartty: Whether we listen to the statement or not, it is a question of a privilege motion which we have already given notice of. Today again we find Mr. Mehta awaits clearance from Washington.

Shri Nambiar (Tiruchirapalli): What is this clearance?

Shri Surendranath Dwivedy (Kendrapara): This is very serious. The Minister should come forward with a statement as early as possible either tomorrow or even earlier. This should not be delayed so long, because if it is true that they are awaiting clearance from Washington, it is a very serious matter.

Shri Hari Vishnu Kamath (Hoshangabad): Yesterday an *andhi*, storm, was there!

Shri Satya Narayan Sinha: Times without number, it has been stated in this House that so far as these reports in the press are concerned, many a time they have been proved to be not absolutely correct (*Interruptions*).

An hon. Member: How much of it is correct?

Shri Satya Narayan Sinha: I cannot vouch for what has appeared in the press. But so far as hon. Members are concerned, they would naturally like to know about what has appeared in the press.

Mr. Speaker: The wishes of the House might be conveyed to him.

Shri Satya Narayan Sinha: As I said, a statement will be made day after tomorrow. So far as the denial of what has appeared in the press, about clearance from Washington, is concerned, I do not know. I think my colleague would deal with it. I would request him to say something about it tomorrow.

Shrimati Renu Chakravartty: The privilege motion is there. There is no question of any denial now. Today again, we read that Mr. Chester Bowles had a long discussion yesterday. Now we want that the privilege motion should be brought here and we should be in a position to hear what he has to say on the floor of the House.

Mr. Speaker: A statement has to be made, but so far as the privilege motion is concerned, after hearing the statement if there is something, I might consider. But from what I have seen of the notice, I do not feel inclined, I do not think there is anything of privilege or breach of privilege in that.

Shrimati Renu Chakravartty: Let us take up the whole issue. Day after day you find that statements have appeared in the press.

Mr. Speaker: Let the statement come.

Shrimati Renu Chakravartty: The statement will be just denying it.

Shri S. M. Banerjee (Kanpur): I am happy that something has been said about this reports which has been sent by myself, Shrimati Renu Chakravartty and Shri Madhu Limaye. We have clearly quoted the news broadcast of the 7th May made at 1.30 P.M. and 9 P.M.

The PTI report from Washington says:

"Mr. Mehta has been given assurances of help by the World Bank and US AID. Before leaving Washington for home, Mr. Mehta had a final meeting with the President of the World Bank, Mr. Woods. They are reported to have agreed on the statement which Mr. Mehta will make in Parliament on the Bank's share in India."

It means this statement will be shown to them and okayed and he will make the statement.

Mr. Speaker: I want to hear that statement.

Shri S. M. Banerjee: When you hear the statement you will not be able to know whether the statement has been okayed by the American Government.

Mr. Speaker: He has assured us that the Minister would make a statement.

Shri S. M. Banerjee: I would request you to accept the privilege motion.

Mr. Speaker: No.

श्री मधु लिखये (मुंगेर) : इस में दो प्रश्नों को जो वास्तव में बिभिन्न हैं उनको मिलाया जा रहा है। मैंने श्रीशोक मेहता जी के मिशन के बारे में एक ध्यान दिलाने का नोटिस दिया था उस के जवाब में मुझे को लिखा गया आप के सचिवालय के द्वारा कि खुद श्रीशोक मेहता यहाँ घाने पर तुरन्त अपना निवेदन सदन के सामने रखेंगे इसलिए

अध्यक्ष महोदय अब मधु लिखये साहब मुश्किल तो यह होती है कि यहाँ से मिनिस्टर्स बलते हैं तो उसके साथ ही नोटिस भी आ जाते हैं....

श्री मधु लिखये वह तो कहना ही पड़ता है।

अध्यक्ष महोदय लेकिन वह तो कैसे सकता है ?

श्री मधु लिखये : इन का मिशन पूरा होने के बाद मैंने दिया था। इस पर मैं ऐतराज नहीं कर रहा हूँ। जो आप ने पत्र भेजा है उस को मैंने माना लेकिन इस में सवाल उठाया गया है विशेषाधिकार का। सवाल इस का नहीं है कि वह क्या निवेदन करते हैं बल्कि सवाल यह है कि जो यहाँ पर निवेदन मंत्रियों के द्वारा किया जाता है या जिन सवालों को यहाँ पर बहस के लिए

लाया जाता है या जो मेम्बरान लोग यहाँ पर भाषण करते हैं क्या वे स्वेच्छा से करते हैं या किसी के दबाव में आ कर करते हैं ? अगर वरु किसी के दबाव में आ कर करते हैं तो इस सदन की जो सार्वभौमिकता है उस के ऊपर लाञ्छन लगता है। इसलिये आप इन दो सवालों को न मिलायें। वह दो, या तीन दिन के बाद निवेदन करें। सवाल इतना ही है कि यहाँ पर जो वक्तव्य होंगे भाषण आदि होंगे जिन सवालों पर यहाँ पर चर्चा होगी, वह किसी के दबाव में आ कर नहीं होनी चाहिए जिससे कि सदन की सार्वभौमिकता में कमी आ जायेगी। इसी को ले कर विशेषाधिकार का सवाल है और मैं चाहता हूँ कि इस पर आप निर्णय दें।

अध्यक्ष महोदय : वह तो कह दिया।

श्री मधु लिखये : इस पर आप ने निर्णय नहीं दिया।

अध्यक्ष महोदय : दो दफे दे दिया।

Shrimati Renu Chakravartty: You have said that without hearing what the Minister has to say.

Mr. Speaker: I have said that from the notice I do not find any reason to give my consent to the privilege motion. If something comes out in the statement, that would be seen afterwards.

Shri S. M. Banerjee: How can that be seen.

Mr. Speaker: On the notice received I have given my decision.

श्री मधु लिखये : उस के ऊपर अलग से सदन के नेता निवेदन करें।

Shri Satya Narayan Sinha: May I appeal to the hon. Members, if I can, that without hearing the Minister concerned.....

श्री स० मो० इनर्जी : वह रोज सेंट्रल हॉल में भाषण देते हैं।

Shri Satya Narayan Sinha: ... let us not prejudice on the simple report which might have appeared in Washington or anywhere. Let us hear the Minister.

Shri Namblar: It is coming daily.

श्री मधु लिमये : उस पर भ्रम
निवेदन दें।

Shri Satya Narayan Sinha: It is not proper. The Minister is here. You hear him. You have every right to express your opinion after having heard him. It is not proper to prejudice a person without hearing him.

Shrimati Renu Chakravarty: Therefore, I asked you to hold it over since we are waiting for him to make a statement.

Mr. Speaker: I have said that if after I hear him. I find anything there, I will take it up. I have said that again and again, but she insists that it should be decided immediately.

12.35 hrs.

PAPERS LAID ON THE TABLE—
contd.

ORDERS OF THE DELIMITATION COMMISSION

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to lay on the Table a copy each of the following Orders under sub-section (3) of section 10 of the Delimitation Commission Act, 1962:—

- (1) Order No. 4 of the Delimitation Commission determining delimitation of Parliamentary and Assembly constituencies in the State of Assam published in Notification No. S.O. 1264 in Gazette of India dated the 20th April, 1966 [Placed in Library. See No. LT-6277/66].
- (2) Order No. 14 of the Delimitation Commission determining delimitation of Parliamentary and Assembly constituencies in the State of Rajasthan Published in Notification No. S.O. 1268 in Gazette of India dated

the 25th April, 1966. [Placed in Library. See No. LT-6278/66].

STATEMENT ON CONFERENCE ON INDUSTRIAL SAFETY

The Deputy Minister in the Ministry of Labour, Employment and Rehabilitation (Shri Shahnawaz Khan): I beg to lay on the Table:—

- (1) (i) A statement regarding the President's Conference on Industrial Safety held at New Delhi from 11th to 14th December, 1965.

(ii) Summary of proceedings of the above Conference. [Placed in Library. See No. LT-6279/66].
- (2) A copy of Notification S.R.O. No. 72/66 published in Kerala Gazetted dated the 22nd February, 1966, making certain amendment to the Kerala Industrial Establishments (National and Festival—Holidays) Rules, 1959, under sub-section (3) of section 12 of the Kerala Industrial Establishments (National and Festival Holidays) Act, 1958 read with clause (c) (iv) of Proclamation dated the 24th March, 1965, issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-6280/66].
- (3) A copy of the Report on the fatal accident at Mysore Gold mine, Kolar Gold Field on the 6th February, 1966. [Placed in Library. See No. LT-6281/66].

12.35½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

In accordance with the provi-